

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.7/97

Tuesday this, the 28th day of January, 1997.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.Chellamma,
Ex.Casual Labourer,
Southern Railway,
Trivandrum Division.

.. Applicant

(By Advocate Mr. T.C.G.Swamy)

vs.

1. Union of India through
The General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.
Madras -3.

2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

.. Respondents

(By Advocate Mr. James Kurien)

ORDER

A.V.HARIDASAN, VICE CHAIRMAN:

Learned counsel for the applicant states that in view of the decision in O.A.811/96, the applicant being a pre 1981 open line casual labourer is entitled to preferential treatment in the matter of re-engagement. The applicant has not made any representation after the disposal of O.A.811/96.

Learned counsel for the respondents states that if the applicant makes a representation inviting attention of the respondents to the relevant ruling, the respondents would consider the representation and take a decision within a short time.

2. In the light of what is stated above, the application is admitted and disposed of with the direction to applicant to make a consolidated representation projecting her grievances with special mention to the directions of the Tribunal in O.A.811/96 within a period of fifteen days from today and with a direction to the second respondent that if such a representation is received from the applicant in the aforesaid period, the same shall be considered in the light of the relevant rulings and instructions and a speaking order shall be communicated to the applicant within a period of two months from the date of receipt of the representation. No costs.

Dated the 28th January, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN

VICE CHAIRMAN

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